

**THE BOMBAY HIGH COURT PROCESS FEES REPEAL RULES,
2014**

NOTIFICATION

No. P. 1601/2006.—In exercise of the powers conferred upon it under section 32 of the Bombay Court Fees Act, 1959, the High Court of Judicature at Bombay makes the following Rules for repeal of the Bombay High Court Process Fees Rules, 2006 :—

1. (a) These Rules shall be called, “ The Bombay High Court Process Fees Repeal Rules, 2014 ”.

(b) These Rules shall come into force on the date of their publication in the Official Gazette.

2. The Bombay High Court Process Fee Rules, 2006 shall stand repealed w.e.f. the date of publication of “ The Bombay High Court Process Fees Repeal Rules, 2014 ”, in the Official Gazette.
